

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 10 of 2014**

**Dated : 3<sup>rd</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s North Eastern Electricity Supply Co. of Orissa Ltd.** ... **Appellant(s)**  
**Versus**

**Orissa Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

**Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan**  
**Mr. Hasan Murtaza**

**Counsel for the Respondent(s) : Mr. P.C. Sen**  
**Ms. Anushruti**  
**Mr. Rajesh Kumar Das**  
**Mr. Rutwik Panda for R.1**  
**Mr. Raj Kumar Mehta**  
**Ms. Ishita for R-2**

**ORDER**

The learned counsel for the Appellant after getting instructions from his Client seeks permission to withdraw this Appeal with the liberty to raise the issue raised in this Appeal before the State Commission as and when the occasion arises.

We have heard the learned counsel for the Respondent also.

Accordingly, this Appeal is dismissed as withdrawn with liberty to raise the issue raised in this Appeal before the State Commission as and when the occasion arises if it is permissible under Law and the same can be decided by the state commission after hearing the parties concerned.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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